

9
BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD

C.P. (I.B) No. 213/9/NCLT/AHM/2017

Coram: Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.01.2018

Name of the Company: Harinarayan Corporation.
V/s.
Daves Noni & Juice Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	HASIT DAVE	ADVOCATE	FOR CORPORATE CREDITOR	
2.	VISHAL DAVE NIPUN SINGHVI	} ADV	Respondent	

ORDER

Learned Advocate Mr. H D Dave present for Operational Creditor/Petitioner.
Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi
present for Respondent.

Petitioner filed Bank certificate along with letter of GIDC.

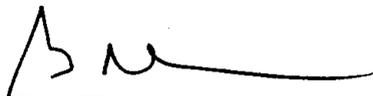
Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi
filed Vakalatnama for Respondent.

Respondent shall file its objections, if any, within one week serving a copy in
advance to petitioner.

List the matter on 12.02.2018 for objection of Respondent, if any, and for hearing
before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 17th day of January, 2018.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL